

ORDER :

Consequent upon transfer and posting of some of the Judicial Officers in this Sessions Division, the Internal Complaints Committee at Headquarters Rewari consisting of the following is hereby re-constituted, in compliance of directions contained in Hon'ble High Court letter No.564 Spl.E.II/L.80(a) dated 03.07.2018 and in the wake of mandate of Section 4 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 :-

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| 01. | Ms. Kanchan Mahi,
Additional District & Sessions Judge,
Rewari. | Chairperson |
| 02. | Dr. Kopal Chaudhary,
Civil Judge (Junior Division),
Rewari. | Member |
| 03. | Ms. Sarita Rani,
Superintendent Grade-II,
Judicial Branch of this office. | Member |
| 04. | Shri Shankar Singh, Advocate,
District Courts, Rewari. | Member |

The aforesaid committee shall deal with the concerned complaints of sexual harassment to women working officers/officials of the department, in view of the instructions contained in the aforesaid Act.

All concerned be informed accordingly.

Dated : 09.07.2021

(Dinesh Kumar Mittal),
District & Sessions Judge,
Rewari.

Endst. No. 6378-81

Dated 09/7/21

Copy forwarded to the following for information and necessary action:-

1. The Registrar General, Punjab and Haryana High Court, Chadigarh w.r.t. letter No. 564 Spl.E.II/L.80(a) dated 03.07.2018 and in continuation of this office endorsement No.5773-76 dated 02.05.2019.
2. All the Judicial Officers including CJM-cum-Secretary, District Legal Services Authority, posted in Rewari Sessions Division.
3. Ms. Sarita Rani, Superintendent Grade-II (Judicial Branch) of this office.
4. Sh. Shankar Singh, Advocate, District Courts, Rewari.

(Dinesh Kumar Mittal),
District & Sessions Judge,
Rewari.

ORDER :

Consequent upon transfer and posting of some of the Judicial Officers in this Sessions Division, the Internal Complaints Committee at Sub Division Kosli, District Rewari consisting of the following is hereby reconstituted, in compliance of directions contained in Hon'ble High Court letter No.564 Spl.E.II/L.80(a) dated 03.07.2018 and in the wake of mandate of Section 4 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 :-

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| 01. | Ms. Archana Yadav,
Additional District & Sessions Judge,
Rewari. | Chairperson |
| 02. | Ms. Meenakshi Yadav,
Addl. Civil Judge (Senior Division),
Kosli. | Member |
| 03. | Ms. Amar Bala Sharma, Advocate
Sub Divisional Court, Kosli. | Member |
| 04. | Sh. Satpal,
Reader Grade-II
to Addl. Civil Judge (Sr. Divn.),
Kosli. | Member |

The aforesaid committee shall deal with the concerned complaints of sexual harassment to women working officers/officials of the department, in view of the instructions contained in the aforesaid Act.

All concerned be informed accordingly.

Dated : 09.07.2021

(Dinesh Kumar Mittal),
District & Sessions Judge,
Rewari.

Endst. No. 6383-86 /

Dated 09/07/21 /

Copy forwarded to the following for information and necessary action:-

1. The Registrar General, Punjab and Haryana High Court, Chandigarh w.r.t. letter No. 564 Spl.E.II/L.80(a) dated 03.07.2018 and in continuation of this office endorsement No.5769-72 dated 02.05.2019.
2. All the Judicial Officers including CJM-cum-Secretary, District Legal Services Authority, posted in Rewari Sessions Division.
3. Shri Satpal, Reader Grade-II of the court of Additional Civil Judge (Senior Division), Kosli.
4. Ms. Amar Bala Sharma, Advocate, Sub Divisional Court, Kosli.

(Dinesh Kumar Mittal),
District & Sessions Judge,
Rewari.